

(12)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/625/(IB)/2017
NAME OF THE PETITIONER(S) : MAHESH MADHAVAN
NAME OF THE RESPONDENT(S) : BLACK N GREEN MOBILE SOLUTIONS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A.C. SATHYA NARAYANA For operational creditor A.C. Sathya Narayana
(For A.K. MYLSAMY)

ORDER

Counsel for the Petitioner present. As seen from the order dated 16.11.2017, the direction for sending private notice to the Registered Office of the Corporate Debtor, has been given. Accordingly, the notice has been sent through courier service; copy of the track delivery report is placed on record. The service has been effected. Service against the Respondent is held sufficient. Therefore, the Corporate Debtor is set ex parte. Matter is posted for arguments. Put up on **08.12.2017 at 10.30 A.M.**

ghk


MEMBER (JUDICIAL)